

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : this the 26th day of ^{May} ~~APRIL~~ 2004.

Contempt Application no. 11 of 2004
in
Original Application no. 03 of 2003

Hon'ble Mr. D.C. Verma, Vice-Chairman
Hon'ble Mr. D.R. Tiwari, Member (A).

Surendra Pal Verma,
S/o Late Laxmi Prasad,
R/o 1/160, Nawabganj,
Kanpur.

... Applicant

By Adv : Sri K.C. Sinha

V E R S U S

Sri (Dr) S.P. Agarwal,
Director General,
Directorate of Medical Services,
Nirman Bhawan,
NEW DELHI.

... Respondents

By Adv : Sri A. Sthalekar

O R D E R

Hon'ble Mr. D.C. Verma, VC.

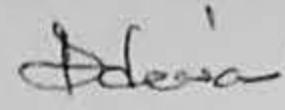
This contempt petition was filed by the applicant in OA no. 03 of 2003 in case of S.P. Verma Vs. Union of India & Others decided on 08.01.2003. While deciding the said OA, the Tribunal directed respondents to consider and decide the representation of the applicant dated 03.08.2001 by a reasoned and speaking order in accordance with rules and in the light of OM dated 07.02.1986.

2. Counter and rejoinder affidavits have been filed by the parties.

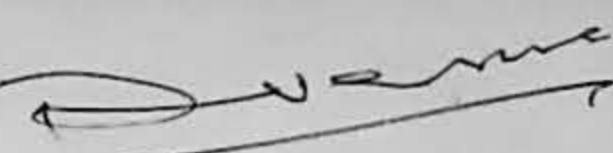
2.

3. The respondent case is that the representation of the applicant has been decided on 09.03.2004 (Ann CA3) and the same has been served on the other side.

4. The only direction in the Tribunal's order was to decide the representation of the applicant by reasoned and speaking order. Consequently the compliance of the Tribunal's order has been made by the respondent. Therefore, no case of contempt is made out. Contempt application is dismissed accordingly. Notice issued is discharged.



Member A



Vice-Chairman

/pc/